

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Commercial Complex(BDA),  
Indiranagar,  
Bangalore- 560 038.

Dated: 2-11-87

APPLICATION NO 813 /87(A)

W.P.No.

APPLICANT

Shri Manjunath

To

VS

RESPONDENTS

The Divisional Personnel Office,  
Southern Railway, Mysore.

1. Shri Manjunath  
work Meistry  
Southern Railways  
Mysore Division  
Mysore.

3. The Divisional personnel  
officer

Southern Railways  
Mysore Division  
Mysore.

2. Shri Madhusudan  
Advocate  
1674-1075, Banashankari  
I Stage  
Bangalore - 560050.

4. Shri. K. V. Lakshmanachar  
Railway Advocate  
No. 4, 5th Block  
Brand Square police gms  
Mysore Road  
Bangalore - 560002

on 01/11/87

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/

INTERIM ORDER passed by this Tribunal in the above said application  
on 29-10-87.

RECEIVED 4 copies 3/11/87

Diary No. 1386/CR/8

Issued Date: 4/11/87 8

Encl: as above.

Mr. Venkateshwar  
Deputy Registrar  
(JUDICIAL)

o/c.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH BANGALORE

DATED THIS THE 29TH OCTOBER, 1987

Present: Hon'ble Shri P. Srinivasan, Member (A)  
Hon'ble Shri Ch. Ramakrishna Rao, Member (J)

APPLICATION NO. 813/87(F)

Manjunath S/o Sri M Subbaraja,  
aged about 56 years,  
Work Meistry, Southern Railways,  
Mysore Division, Mysore. Applicant

(Shri Madhusudan.....Advocate)

Divisional Personnel Officer,  
Southern Railways,  
Mysore Division,  
MYSORE. Respondent

(Shri K.V. Lakshman Achar....Advocate)

This application has come up for hearing  
before this Tribunal to-day, Hon'ble Member (A)  
made the following

O R D E R

This application was heard at some length  
on 20-10-1987 and we even proceeded to dictate  
the order. At that time Shri M.R. Achar appeared  
before us and wished to be heard. Earlier Shri  
Madhusudan had argued the matter. Shri Achar  
further sought a short adjournment to be able  
to argue. In view of this we adjourned the  
case to 30.10.1987.

2. Today Shri Madhusudan appeared for Shri  
M.R. Achar and informed us that he has filed a  
memo seeking permission to withdraw the application.



P. Srinivasan

....2/-

3. Shri K.V. Lakshman Achar, learned counsel for the respondents, is also present.

4. In view of the above, the application is dismissed as withdrawn.

5. Parties to bear their own costs.

Sd/-  
MEMBER (A) 29/10

Sd/-  
MEMBER (J) 27.10.01

sb.

- True Copy -



R. V. Venkatesh  
DEPUTY REGISTRAR  
CENTRAL ADMINISTRATIVE TRIBUNAL 2/11  
ADDITIONAL BENCH  
BANGALORE